



भारतीय बीमा विनियामक और विकास प्राधिकरण
INSURANCE REGULATORY AND
DEVELOPMENT AUTHORITY OF INDIA

IRDA/ BRK/ CIR/ NOT/243/ 12/ 2016

7th December, 2016.

To,
Principal Officers of
Reinsurance and Composite Insurance Brokers

Re: Filing of Returns for Foreign to Foreign Reinsurance Transactions

It has been brought to the notice of the Authority that Reinsurance/ Composite brokers undertake reinsurance transaction between entities that are domiciled in foreign jurisdictions.

The Authority is of the view that such transactions may have a bearing on the servicing of the India policyholders. Therefore, the Authority advises the reinsurance/ Composite Insurance Broking Companies to file a return with the Authority in the format enclosed

The return shall be submitted within 45 days of end of the half-year in the attached format beginning from the financial year 2016-17.

P.J. Joseph

Member (Non-Life)

